Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

<u>I.A. No. 39 of 2011 in</u> D.F.R. No. 1932 of 2010

Dated: 10th March, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson

Hon'ble Mr. V.J. Talwar, Technical Member

In the matter of:

Live Oak Resorts Pvt. Ltd.

.... Appellant (s)

Versus

Maharashtra State Electricity Distribution Co. Ltd.

... Respondent (s)

Counsel for the Appellant (s):

Mr. Amit Sharma & Mr. Rahul Jain

**ORDER** 

We are of the view that the Appeal against the main Order dated 22.07.2009 as well as the application to condone the delay in filing the Appeal as against the Order dated 22.07.2010, are not maintainable.

The learned counsel for the Appellant/Applicant requests this Tribunal to permit him to withdraw this Appeal in order to seek appropriate legal remedy.

Permission is granted and accordingly, the Appeal is dismissed as withdrawn.

(V.J. Talwar ) Technical Member (Justice M. Karpaga Vinayagam) Chairperson

TS/KS